

**HIGH COURT OF JAMMU AND KASHMIR  
AT JAMMU**

(Through Video conference)

Bail App. No 44/2020

Rashpal Singh

...Applicant(s)/Petitioner(s)

Through :- Mr. Pawan K Kundal, Advocate.

v/s

Union Territory of J&K

...Non-applicant/Respondent

Through :-

**Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE**

**ORDER**

Learned counsel for the applicant submits that by the afflux of time, this application has been rendered infructuous, as such, he does not want to press the same. His statement is taken on record.

The instant application is, accordingly, **dismissed** as not pressed.

**(PUNEET GUPTA)  
JUDGE**

Jammu  
21.04.2020  
Tarun

Whether the order is speaking?  
Whether the order is reportable?

Yes/No  
Yes/No